

[Mr. Chairman]

and answered. If we go on still in that manner, it becomes a question hour. At the same time, we have got many amendments which are yet to be discussed.

**Shri M. S. Gurupadaswamy:** I had raised that already but I did not get the answer.

**Mr. Chairman:** If it has already been raised, the hon. Member would have got a reply. What is the use of raising it again? The amendments are coming and the third reading also is there. So, I shall put the motion to the vote.

The question is:

"That the Bill further to amend the Press and Registration of Books Act, 1867, be taken into consideration."

*The motion was adopted.*

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#### CITIZENSHIP BILL

**The Deputy Minister of Home Affairs (Shri Datar):** I beg to present the Report of the Joint Committee on the Bill to provide for the acquisition and termination of Indian citizenship.

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#### PRESS AND REGISTRATION OF BOOKS (AMENDMENT) BILL— CONTD.

#### Clauses 2 to 15

**Mr. Chairman:** I have received no amendments to clauses 2 to 15.

**Dr. Lanka Sundaram:** There is list No. 2 in the list of amendments circulated. My amendments were slightly delayed, and I am requesting you and the House to permit me to move them formally.

**Mr. Chairman:** His amendment relates to clause 16. The hon. Member may kindly hear me. I am only mentioning clauses 2 to 15 for which there is no amendment. I am putting clauses 2 to 15 to the vote of the House.

**Shri Sadhan Gupta (Calcutta South-East):** We have something to say on those clauses. Is it your direction that they will all be taken together?

**Mr. Chairman:** If the hon. Member wants any particular clause to be taken separately, I shall take such clauses.

**Shri Sadhan Gupta:** I do not want to have any particular clause taken separately. The question is whether we can touch on those clauses, or we can take them only separately.

**Mr. Chairman:** So far as this question is concerned, we need not now have the same discussion over again. If there is anything specific that he wants to say in respect of a particular clause, I shall take it up separately. If the hon. Member wants to make some observations in regard to any separate clause, I shall allow him to do so.

**Shri Sadhan Gupta:** I want to say something on clauses 3 and 6.

**Mr. Chairman:** Yes.

**Shri Sadhan Gupta:** Firstly, regarding clause 3, I have some very serious apprehensions about the definitions sought to be introduced and especially about the last two definitions regarding paper and printing. With regard to paper—of course I have gone through the parent Act very hurriedly and I have gone through this Bill also very hurriedly—I could not see the justification of including the definition of paper in the parent Act. So far as I could see—and I cannot claim to have been able to examine the Act very thoroughly—there is no mention of 'paper' in any section. Therefore, this definition of paper seems to be without any justification. If I am wrong, and if there is any section mentioning the definition of paper, then I think the definition would be even worse because, that definition would cover every document, public as well as private. Because a document is a very wide term, the consequences will be on the person who writes or who circulates however limited that